

(A)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

OA 2425 A/98

New Delhi this the 26th day of April, 1999.

Hon'ble Shri S.R. Adige, Vice Chairman (A)

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

V.K.Tyagi

S/O Shri B.S. Tyagi,

Resident of Quarter No.963-Z Type,
Timarpur, Delhi-110054

employed as an Assistant Director
(Technical) in the department of
Chemicals and Petrochemicals,
M/O Chemicals and Fertilizers,
Shastri Bhawan, New Delhi.

(Present in person)

... Applicant

Versus

1. The Union of India (The Secretary,
Department of Chemicals and
Petrochemicals, Shastri Bhawan,
New Delhi.

2. The Secretary,
Department of Personnel and Training,
North Block, New Delhi.

(By Advocate Sh.F.Ahmed proxy counsel
for Shri R.V.Sinha)

... Respondents

O R D E R (ORAL)

(Hon'ble Shri S.R. Adige, Vice Chairman (A))

Heard applicant and proxy counsel Sh.F.Ahmed for the
respondents.

2. Proxy counsel for the respondents have shown us
Office Order dated 22.3.99, granting the relief prayed for by
the applicant.

3. Applicant states that the prayer in the OA for pay
fixation has been granted.

4. Under the circumstances, this OA is dismissed as
having become infructuous.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member (J)

Arifohg
(S.R. Adige)
Vice Chairman (A)

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